IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-124(PB)/2017

IN THE MATTER OF:

Inox Air Products Pvt. Ltd.

.. Applicant/petitioner

Vs.

Twenty First Century Wire Rods Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Petitioner-Applicant/

IRP

Mr. K. Datta, Ms. Prachi Johri,

Mr. Pawan Kumar, Advocates

For the Respondent

Shri Divyanshu Rai, Advocate for R-2 to 5

ORDER

CA-49(PB)/2018

Notice of the application returnable on 1st February, 2018.

:

A copy of the application has already been handed over to the Counsel for the non-applicant-respondent nos. 1 to 5, who seek and is granted 5 days' time to file reply with a copy in advance to the Counsel for the applicant.

Let notice be served on respondent nos. 6 & 7 returnable on 1st February, 2018. Process dasti.

List the matter for further consideration on 1st February, 2018.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

SdI-

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

23.01.2018 V.Sethi